

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.4182 of 2019**

Dipchand Mahto Petitioner

Versus

1. The State of Jharkhand
 2. The Secretary, Jharkhand Karamchari Chayan Aayog, Ranchi
- Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Shekhar Prasad Sinha, Advocate

For the Respondent No.1: Mr. Prabhat Kumar, S.C. II

For the Respondent No.2: Mr. Sanjay Piprawall, Advocate

05/07.07.2020 This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Defect is ignored.

Mr. Shekhar Prasad Sinha, learned counsel for the petitioner, Mr. Prabhat Kumar, learned counsel for respondent no.1-State and Mr. Sanjay Piprawall, learned counsel for respondent no.2-JSSC are present.

Post this matter on 14th July, 2020 for fresh filing.

(Sanjay Kumar Dwivedi, J.)

Anit